

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 703 of 2019**

**IN THE MATTER OF:**

**Bhavnesb Kanwar & Anr.**

**...Appellants**

**Versus**

**Rave Scans Pvt. Ltd. & Ors.**

**Respondents**

**Present**

**For Appellant:**

**Mr. Ashish Mohan and Mr. Akshit Mago, Advocates**

**For Respondents:**

**Ms. Richa, Advocate for 'IOB and 'BoB'**

**Mr. Rakesh Kumar and Mr. Aashish Khattar,  
Advocates for 'Resolution Applicant'**

**ORDER**

**10.07.2019** Admittedly, the application for clarification of the order dated 22<sup>nd</sup> January, 2018 was filed by the Appellant in May, 2019 i.e. after 1 year and 4 months. This apart there was no ambiguity in the order dated 22<sup>nd</sup> January, 2018 and in the meantime, 'Corporate Insolvency Resolution Process' practically came to an end stage and the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi refused to clarify the order dated 22<sup>nd</sup> January, 2018. We find no illegality in the impugned order dated 9<sup>th</sup> May, 2019. The grievance of the Appellant is that the claim of the Appellant is that the 'Resolution Plan' does not talk of discharge of guarantors. We are not inclined to decide such issue as the 'Resolution Plan' is not under challenge.

The appeal stands disposed of with aforesaid observations.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)